

Government of Jharkhand

Home, Prison & Disaster Management Department

(Disaster Management Division)

ORDER

Whereas, the Ministry of Home Affairs has issued lockdown/Unlock orders vide Order dated 24.03.2020, Order dated 15.04.2020, Order dated 01.05.2020, Order dated 17.05.2020, Order dated 30.05.2020, Order dated 29.06.2020, Order dated 29.07.2020, Order dated 29.08.2020, Order dated 30.09.2020, Order dated 27.10.2020, Order dated 25.11.2020, Order dated 28.12.2020, Order dated 27.01.2021 and Order dated 26.02.2021 due to the prevailing COVID 19 situation;

Whereas, in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act 2005, the Union Home Secretary and Chairman, National Executive Committee has issued an order dated 23.03.2021 directing that the guidelines for effective control of COVID-19 would remain in force upto 30.04.2021;

Whereas, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005, the undersigned in his capacity as Chairperson, State Executive Committee has issued directions to all the Departments of Government of Jharkhand and all the District Administrations for the strict implementation of Guidelines and State Directives vide Order no 107 dated 23.02.2021;

Whereas the Ministry of Home Affairs vide order dated 23.03.2021 has mandated state government to take all necessary measures to promote COVID-19 appropriate behaviour and has also authorized the state, based on its assessment of the situation, to impose local restrictions at district/sub-district and city/ward level, with a view to contain the spread of COVID-19;

Whereas the situation of COVID-19 has been reviewed and it has been observed that there has been an exponential rise in COVID-19 cases in the state during the last fortnight and it is anticipated that gatherings and congregations may pose a considerable threat of spread of COVID-19;

Whereas, in exercise of the powers under section 18(2)(d) of the Disaster Management Act, 2005, the State Disaster Management Authority has directed the undersigned to issue an order with guidelines for the containment of COVID 19;



Now therefore, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby directs all the Departments of Government of Jharkhand and all the District Administrations to strictly implement the Ministry of Home Affairs Order dated 23.03.2021 (annexed) along with the following and also ensure compliance of annexed **guidelines and directives with effect from 19.04.2021 till next order;**

1. All indoor or outdoor congregations are prohibited in the state with the exception of marriage functions with the upper limit of **50 persons** and last rites related functions with the upper limit of **50 persons**.
2. All processions including religious processions shall be prohibited.
3. Not more than 5 persons shall congregate at any public place.
4. All educational institutions including schools/colleges/ITIs/skill development centres/coaching classes/tuition classes/training institutions shall be closed.
5. All examinations to be conducted by various authorities of Government of Jharkhand shall be postponed.
6. All ICDS centres shall be closed.
7. All fairs and exhibitions are prohibited.
8. All stadiums/gymnasiums/swimming pools/parks shall be closed.
9. All restaurants are permitted to operate up-to 50% sitting capacity.
10. The number of persons gathered in a religious place/place of worship shall not exceed 50% of the capacity while maintaining mandatory social distancing of 2 *gaz ki doori* at all times.
11. Banquet halls shall not be used for any purpose other than marriage or last rites related functions.



12. All shops/restaurants/clubs shall not remain open after 8 PM. However take home/ home delivery of food from restaurants shall be permitted.
13. No person without mask/face cover shall be permitted entry in any government office/ religious place/place of worship / railway station/ airport/ bus/ taxi/ auto rickshaw / any other public place like shop etc.
14. All activities, not specifically prohibited, are permitted outside the containment zone(s).
15. With respect to gatherings in the context of bye-election in 13-Madhupur Assembly Constituency of the Legislative Assembly of Jharkhand broad guidelines issued by Election Commission of India on 21.08.2020 shall prevail.



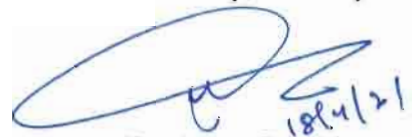
(Sukhdev Singh)
Chief Secretary,
Jharkhand.

Memo no. 01/CS/Res

Ranchi, Dated: 18/04/21

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to –Secretary, Ministry of Home Affairs, Government of India/ Secretary, Ministry of Health and Family Welfare, Government of India.



(Sukhdev Singh)
Chief Secretary,
Jharkhand

Guidelines on the measures to be taken by Departments of Government of Jharkhand/District Administrations for containment of COVID-19.

1. The directions and national directives communicated vide Order dated 23.03.2021 (annexed) of Ministry of Home Affairs; Government of India shall be implemented.
2. The examinees of all examinations conducted by Government of India authorities shall be exempted from restrictions related to movement out of Containment zone(s) for the purpose of examinations and their admit card shall be treated as entry pass for this purpose. SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare shall be complied with.
3. Public transport is permitted subject to compliance of guidelines issued by Department of Transport and Civil Aviation in this regard vide letter 2367 dated 06.11.2020.
4. Hotels, Restaurants, Bars, and other hospitality units such as guest house/Dharamshala/lodge etc shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020(annexed).
5. All domestic travellers shall comply with the guidelines for domestic travel (air/train/inter-state bus travel) issued by Ministry of Health and Family Welfare Government of India, on 24.05.2020 in this regard (annexed).
6. All international travellers on Vande Bharat and Air Transport Bubble flights shall comply with the SOP issued by Ministry of Home Affairs, Government of India on 22.08.2020 in this regard (annexed).
7. All domestic air travel shall be in accordance with guidelines issued by Ministry of Civil Aviation, Government of India on 25.05.2020(annexed).



8. Shopping Malls shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020(annexed).
9. Offices shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).
10. Religious places/Places of worship shall comply with SOP issued by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).
11. The state directives as annexed shall be adhered to while carrying out the permitted activities.
12. Any person violating these guidelines or the attached state directives will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act 2005, besides legal action under Section 188 of the IPC and other legal provisions as applicable.



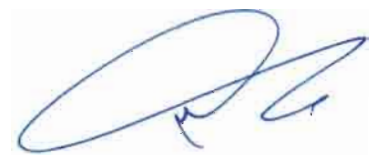
(Sukhdev Singh)
Chief Secretary,
Jharkhand.

State Directives for COVID-19 Management

1. Wearing of face cover/mask is compulsory in public places, in work places, and during transport.
2. Individuals shall maintain adequate distance in public places.
3. Spitting in public places is prohibited.
4. Persons above 65 years, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.
5. District authorities may advise individuals to install the AarogyaSetu application on compatible mobile phones and regularly update their health status on the app.

Congregations

6. The organizer shall ensure the provision for thermal scanning, hand wash and sanitizer at all entry and exit points of the venue of congregation.
7. The organizer of the congregation shall arrange chairs with adequate distance between them.
8. Individuals shall maintain adequate distance between themselves.
9. Wearing of face cover/mask is compulsory by all persons attending the congregation.
10. The venue of congregation shall be sanitized by the organizer before and after the congregation.
11. Organizer shall ensure that only of asymptomatic persons attend these congregations.



12. The organizer at regular intervals shall appeal to the public that they should Wear Face Cover, Maintain Social Distance and Ensure Hand Hygiene.

Shops

13. Provision for sanitizer will be made at all entry point.
14. All persons in charge of shops will ensure that the number of persons entering the shop shall not exceed the number required to maintain social distance.
15. Wearing of face cover/mask is compulsory by workers and customers.
16. Hand gloves may be worn by all the workers.
17. Shops would ensure frequent sanitisation throughout the day of all points which frequently come into human contact eg. door handles, surface of table/counter etc.
18. Shops would ensure sanitisation of entire workplace and common facilities at the beginning of the day and end of the day.
19. Shops to ensure that any worker suffering from fever/cough/breathing problem does not attend the shop and is referred to nearest health facility.
20. Any customer apparently having cough/breathing problems to be denied entry and may be asked to immediately contact health facility.



(Sukhdev Singh)
Chief Secretary,
Jharkhand.